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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 1229/96
O.A. SR.NO. 3211/96
with M.A. SR No.3242/96

Dated: 1.10.96

Between

Mr. K. Radha Krishna Sharma
Sr. Grade T.G.Teacher,
Rly. Qur. No. 295/4,
P.O. Kazipet,
Dt. Warangal - 506003. .. Applicant

and

1. Union of India
rep. by the General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
2. The Chief Personnel Officer,
South Central Railway,
Rail Nilayam, Secunderabad.
3. Dy. Chief Personnel Officer,
Labour and Welfare,
Rail Nilayam, Secunderabad. .. Respondents

Mr. S. Radha Krishna Murthy - counsel for the applicant

Mr. V. Rajeswara Rao - counsel for the respondents

C O R A M

Hon'ble Shri Justice M.G. Chaudhari, Vice Chairman

Hon'ble Shri H. Rajendra Prasad, Member (Admn.)

O R D E R

(Order per Hon'ble Shri Justice M.G. Chaudhari, Vice Chairman)

This is an identical case as in O.A. 1070/96 which is disposed of by a separate order. Similar order is called for in this O.A. Accordingly this O.A. is admitted. Notice waived. O.A. be numbered.

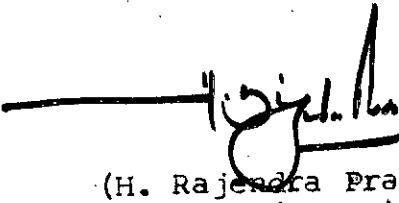
The following order is passed:

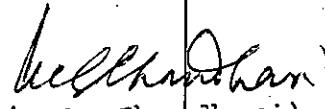
The applicant is given permission to submit a representation to Respondent-2 within a period of one week from today. On such representation being received, Respondent No.2, by himself, or if so advised, in consultation with the General Manager, S.C. Railway, take a decision on the representation

[Signature]

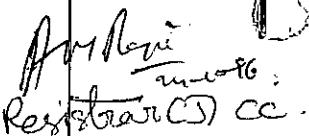
(85)

in the light of the letter of the Railway Board dated 2.7.96 within a period of 15 days from the date of receipt of the representation and convey the decision taken thereon to the applicant through a speaking order. If aggrieved with the decision, applicant will be at liberty to adopt further remedies in accordance with law including approaching this Tribunal by an O.A. It is made clear that the disposal of the OA is not based on consideration of the merits of the case. O.A. is disposed of in terms of the above order. O.A. to be numbered. No order on M.A.


(H. Rajendra Prasad)
Member (Admn.)


(M.G. Chaudhary)
Vice Chairman

Dated: 1.10.96
(Dictated in Open Court)


Deputy Registrar (C) CC

O.A. 1229/96

To

1. The General Manager,
Union of India,
S.C.Rly, Railnilayam, Secunderabad.
2. The Chief Personnel Officer,
S.C.Rly, Railnilayam, Secunderabad.
3. The Deputy Chief Personnel Officer,
Labour and Welfare, Railnilayam,
Secunderabad
4. One copy to Mr. S.Radhakrishna Murthy, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, SC for Rlys. CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm.

25/10/96
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 1 - 10 - 1996

ORDER / JUDGMENT

M.A/R.A./C.A. No.

in
O.A.No. 1229/96

T.A.No. (w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

